

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33117/2024  
(Arising out of impugned order dated 23-04-2024 in MP No.  
4999/2023 passed by the High Court Of M.P. At Indore)

INDUBALA &amp; ANR.

Petitioner(s)

VERSUS

ANIL BAGRECHA &amp; ORS.

Respondent(s)

( IA No.187885/2024-CONDONATION OF DELAY IN FILING and IA  
No.187884/2024-EXEMPTION FROM FILING O.T. )

Date : 30-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Kanu Agrawal, AOR  
Mr. Ankit Premchandani, Adv.  
Ms. Srishti Agarwal, Adv.  
Mr. Gaurav Vats, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners states that he may be permitted to withdraw the present petition leaving it open for the petitioners to approach the High Court by way of a review petition as according to him the High Court has committed a serious error which is apparent on the face of the record.

The Special Leave Petition is accordingly, dismissed as withdrawn with liberty, as prayed for.

Liberty is also given to the petitioners to come up again in case the review petition is decided against the petitioners.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILLEY)  
COURT MASTER (NSH)